

Running of Lotteries by Corporations of Big Cities

3074. SHRI R. K. AMIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Corporations of the big cities of India, namely Bombay, Delhi, Calcutta and Madras propose to run lotteries to raise funds for their development ; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government of Maharashtra have intimated that they have received a proposal from the Bombay Municipal Corporation to conduct lotteries for raising funds for development schemes. The proposal is under consideration of the State Government.

The Government of Tamil Nadu have intimated that they have not received any proposal from the Corporation of Madras to run lotteries.

The request of the Delhi Municipal Corporation for permission to organise lotteries to raise development finances, is under consideration of the Central Government.

Information from the Government of West Bengal is still awaited and will be laid on the Table of the House on receipt.

Allegation against Central Government for bringing about Fall of Opposition Ministries in States

3075. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL
DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKER
SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether allegations have been made that the Central Government had brought about the fall of Governments in the States run by the Opposition parties ;

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Government are aware of the views of some political parties in this regard.

(b) The Central Government had nothing to do with such developments.

Inter-State Council for Centre-State Relations

3076. SHRI RANJIT SINGH :
SHRI BAL RAJ MADHOK :
SHRI HARDAYAL
DEVGUN :
SHRI D. C. SHARMA :
SHRI BENI SHANKAR
SHARMA :
SHRI SAMAR GUHA :
SHRIMATI ILA PAL-
CHOUDHURI :
SHRI RAGHUVIR SINGH
SHASTRI :
SHRI YAJNA DUTT
SHARMA :
SHRI K. P. SINGH DEO :
SHRI E. K. NAYANAR :
SHRI VASUDEVAN NAIR :
SHRI R. K. SINHA :
SHRI SITARAM KESRI :
SHRI JYOTIRMOY BASU :
SHRI D. N. PATODIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the suggestions made by the former Chief Justice of India, Shri P. B. Gajendragadkar, that an Inter-State Council should be created to consider Centre-State issues has been examined ;

(b) whether the Chief Minister of Kerala has also demanded the formation of such a Council ;

(c) if so, the reaction of Government thereto ; and

(d) the steps proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir.

(c) and (d). There are already several forums for Centre-State consultations, such

as, the National Development Council, the Chief Ministers' Conference, the Zonal Councils and other numerous functional conferences and Committees of Ministries. The Study Team on Centre-State Relations set up by the Administrative Reforms Commission has dealt with the question of setting up of an Inter-State Council under Article 263 of the Constitution. The report of the Study Team is at present under the consideration of the Administrative Reforms Commission and the Government are awaiting their recommendations.

Policy Regarding Ex-Cadre Posts

3077. SHRI SHASHI BHUSIAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the ex-cadre posts are continued to be held by the same officer for unlimited period ;

(b) if so, the reason why they are allowed to continue beyond two years as admissible under the rules ; and

(c) whether it does not deny chances to other deserving officers and if so, why Government do not lay down a clear-cut policy in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Posts under the Central Government are required to be filled in accordance with the recruitment rules framed for each post. Accordingly, where the relevant recruitment rules provide for filling up of a post by deputation, the rules usually specify the period of deputation also. The tenure of deputation varies in each individual case depending upon the requirements of the ex-cadre post as also the requirements of the parent service/post from which the officer is sent out on deputation, which depend again on the cadre strength, the staffing position and other administrative exigencies. In exceptional circumstances, however, where the public interest so demands, the tenure of an individual officer in the ex-cadre post may be extended with the consent of the lending authority.

Advertisements by Air India and I.A.C.

3078. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Indian Airlines Corporation spent Rs. 6,03,887, that is Rs. 47,137 more than the Air India, in the year 1967-68 for advertising in English and language newspapers ;

(b) the reasons why I.A.C., a monopoly concern, had to spend more than the Air India which has to operate in a highly competitive field ;

(c) whether it is a fact that the I.A.C. often takes up large advertising space in big newspapers to persuade them to comment favourably about the working of the I.A.C. ; and

(d) the amount of money paid for advertisements in the year 1967-68 to each of the papers, namely, the Hindustan Times Indian Express, Times of Indian, Free Press Journal, Amrit Bazar Patrika, Patriot, Hindustan Standard, National Herald and Hitvada ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) Though the Indian Airlines have practically a monopoly of domestic air transport, it is necessary for them to promote air traffic, both in passenger and in cargo, to maintain healthy public relations and encourage the flow of foreign tourists to the country. Air-India is more concerned with attracting traffic from outside India and addressing its publicity outside India.

(c) No, Sir. The sole consideration is commercial publicity.

(d) The amounts paid for advertisements to the papers during the year 1967-68 are given below :

Hindustan Times (1 edition)	Rs. 39,453.00
Indian Express (7 editions)	Rs. 60,446.00
Times of India (3 editions)	Rs. 38,231.00
Free Press Journal (1 edition)	Rs. 10,752.00
Amrit Bazar Patrika (1 edition)	Rs. 29,781.13
Patriot (1 edition)	Rs. 12,658.00
Hindustan Standard (1 edition)	Rs. 10,415.00
National Herald (2 editions)	Rs. 4,066.00
Hitvada (1 edition)	Rs. 760.00